

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE TWENTY FIFTH DAY OF JUNE
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 24516 OF 2019

Between:

Dr S Vijaya Laxmi, MBBS, DGO, MS. aged 54 years. D/o Sri S Laxman Rao.
Occ. Civil Surgeon Specialist (OBG). Government District Hospital,
Kamareddy. R/o. H. No.5-3- 102, NA 44. Opp R and B Guest House, Sri Rama
Multispeciality Hospital, Kamareddy 503-111

...PETITIONER

AND

1. The Commissioner, Telangana Vaidya Vidhana Parishad, Koti, Hyderabad
2. The Commissioner, Andhra Pradesh Vaidya Vidhana Parishad Vijayawada, Krishna District
3. The State of Telangana, Health Medical and Family Welfare Department Rep by its Principal Secretary to Government of Telangana, Secretariat Hyderabad
4. The State of Andhra Pradesh, Health Medical and Family Welfare Department rep by its Principal Secretary to Government, Vijayawada, Krishna District, Andhra Pradesh
5. Dr.S.Jayaram Reddy,, S/o Venkat Reddy (Late) ,Aged 55 Years, Occ Civil Surgeon Specialist (General Surgery) at Area Hospital, Malakpet, and In charge Dy.Commissioner, Telangana VVP, Koti, Sultan Bazar, Hyderabad

**(Respondent No 5 is impleaded as per Court Order dated 03.08.2023
Vide IA No.1 of 2023 in WP No.24516 of 2019)**

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, or order preferably in the nature of Writ of Mandamus and after calling

for records pertaining to the impugned order vide Re No.768/M1/Promotions 2019. dated 30/10/19 passed by the 1st Respondent and consequently declare the action of the Respondents in not rectifying the error committed by them by noting the date of acquiring diploma as May 2007 instead of March 2003 and consequently not including the petitioner and promoting the petitioner as Civil Surgeon Specialist (OBG) from the date her juniors were promoted as such G O Ms No.202, Health, Medical and Family Welfare (C2) Department dated 30/10/2019 as illegal arbitrary, contrary to law and unconstitutional and consequently direct the Respondents to promote the petitioner as Civil Surgeon Specialist (OBG) from that date with all consequential benefits like seniority, arrears of pay, promotion etc on par with the juniors and consequently direct the 1st Respondent to include the name of the petitioner at appropriate place as Civil Surgeon Specialist in the seniority list issued vide Rc No.768/M1/Promotions/2019 dated 30/10/19 and consequently direct the 1st Respondent to include the name of the petitioner in the list of eligible candidates for filling up the vacant posts of Programme Officers in the 1st Respondent office issued vide Proc No.768/M1/Promotions/2019 dated 30/10/19 with all consequential benefits like promotion arrears of pay etc.

I.A. NO: 2 OF 2019

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to promote the petitioner as Civil Surgeon Specialist (Ob and Gy) on par with her juniors so promoted vide GO Ms No.202, Health, Medical and Family Welfare dated 30/8/12 with all consequential benefits like seniority etc pending disposal the above writ petition.

I.A. NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to permit the implead petitioner in IA as Respondent No.5 in the Writ Petition and all other I.A.'s in the interest of justice.

I.A. NO: 3 OF 2019

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned order vide Rc No.768/M1/Promotions/2019, dated 30/10/19 passed by the 1st Respondent pending disposal of the above writ petition.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass an interim direction directing the Respondents to forthwith consider the case of the petitioner for promotion to the post of Programme Officer in the existing vacancies, keeping in view of the interim passed by this Hon'ble Court in I.A.No.2 of 2023 in W.P.No.24516/2019, pending disposal of the Writ Petition in the interest of justice and to pass such other order or orders.

I.A. NO: 1 OF 2019

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to keep one post of Programme Officer vacant pending disposal the above writ petition.

Counsel for Petitioner : SRI T.KRISHNA KUMAR, rep., SRI K.LAKSHMI NARASIMHA

Counsel for the Respondent No.1 : SRI M.P.K.ADITYA, SC FOR TVVP

**Counsel for the Respondent No.3 : SRI S.SATYANARAYANA RAO,
GP FOR SERVICES I**

Counsel for the Respondent No.2,4&5 : --

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

The Hon'ble The Chief Justice Sri Aparesh Kumar Singh

and

The Hon'ble Sri Justice G.M.Mohiuddin

Writ Petition No.24516 of 2019

Dated: 25.06.2026

Between:

**Dr. S.Vijaya Laxmi, MBBS, DGO, MS,
Aged 54 years, D/o. Sri S.Laxman Rao,
Occ: Civil Surgeon Specialist (OBG),
Government District Hospital,
Kamareddy.**

...Petitioner

and

**The Commissioner,
Telangana Vaidya Vidhana Parishad,
Koti, Hyderabad and 4 others**

...Respondents

Order:

Mr. T.Krishna Kumar, learned counsel represents

Dr. K.Lakshmi Narasimha, learned counsel for the petitioner.

Mr. M.P.K.Aditya, learned Standing Counse for Vaidya
Vidhana Parishad, appears for respondent No.1.

Mr. Santhapur Satyanarayana Rao, learned Government
Pleader for Services-I appears for respondent No.3.

2. Learned counsel for the petitioner submits that the cause in the
Writ Petition does not survive for adjudication.

3. In view of the above submission, this Writ Petition is disposed of as infructuous. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

//TRUE COPY//

SD/- K.BHAVANI SWAMY
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI K.LAKSHMI NARASIMHA, Advocate. [OPUC]
2. Two CCs to GP FOR SERVICES I, High Court for the State of Telangana, at Hyderabad [OUT]
3. One CC to SRI M.P.K.ADITYA, SC for Telangana Vaidya Vidana Parishad, Koti, Hyderabad. [OPUC]
4. Two CD Copies.

BSK

TKS

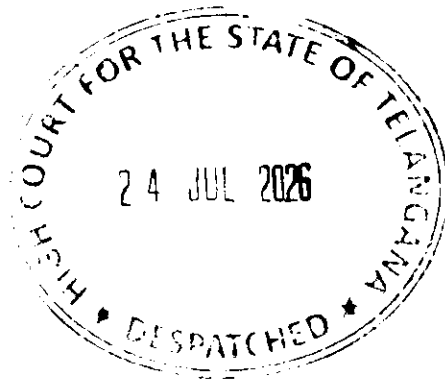


HIGH COURT

DATED: 25/06/2026

ORDER

WP.No.24516 of 2019



**DISPOSING OF THE WRIT PETITION
AS INFRUCTUOUS
WITHOUT COSTS**

(7) NT
14/7/26